

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 603**  
**IB-800/PB/2022**

**IN THE MATTER OF:**

**M/s. SREI Equipment Finance Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Pratyush Infrastructure Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IB Code, 2016**

**Order delivered on 25.04.2023**  
**(Virtual Hearing)**

**Coram:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor** : Mr. Anirban Bhattacharya with  
Ankit Kohli and Rajeev  
Chowdhary, Advs.

**For the Respondent/Corporate Debtor** :

**ORDER**

In compliance with the order dated 13.03.2023, Mr. Ankit Kohli, Ld. Counsel for the Petitioner has filed Vakalatnama with NOC from the previous counsel Ms. Asmita Rakhecha.

We have heard the submissions of Mr. Anirban Bhattacharyya, Ld. Counsel appearing for the Petitioner/Financial Creditor. This is a petition filed under Section 7 of IBC 2016 wherein Petitioner has relied upon the loan agreement. The said loan agreement does not contain the name of the parties who have executed the said document. We therefore direct the Petitioner to file a proper document for the loan agreement. Ld. Counsel seeks time to place on record NeSL certificate. Two weeks' time granted for filing these documents. List on **26.05.2023**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Bachu Venkat Balaram Das)**  
**Member (J)**